

**PAPERS LAID ON THE TABLE  
NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT**

**12 hrs.**

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O. No. 354, dated the 18th February, 1956, making certain amendment to the Colliery Control Order, 1945;
  - (2) S.R.O. No. 2496, dated the 3rd November, 1956, making certain amendment to the Colliery Control Order, 1945;
  - (3) S.R.O. No. 2692, dated the 17th November, 1956, making certain amendment to the Colliery Control Order, 1945;
  - (4) S.R.O. No. 2946, dated the 8th December, 1956; and
  - (5) S.R.O. No. 3032, dated the 15th December, 1956, making certain further amendment to the Colliery Control Order, 1945;
- [Placed in Library. See No. L.T. 445/57]

**AMENDMENT TO MINING LEASES (MODIFICATION OF TERMS) RULES, 1956**

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of Notification No. S.R.O. 3882, dated the 7th December, 1957, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. L.T. 446/57.]

**BUSINESS ADVISORY COMMITTEE**

**SIXTEENTH REPORT**

**Sardar Hukam Singh (Bhatinda):** I beg to move:

“That this House agrees with the Sixteenth Report of the Business

Advisory Committee presented to the House on the 16th December, 1957.”

**Mr. Speaker:** Motion moved:

“That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 16th December, 1957.”

**Shri N. R. Munsamy (Vellore):** Before you put the motion to vote, I want to bring to your notice that yesterday there was a meeting of the Business Advisory Committee, where no allotment was made for the fifth item which refers to a no-day-yet-named motion, for want of time evidently. I am now placing the matter before you so that you can fix some time for that.

**Shrimati Renu Chakravartty (Basirhat):** My motion for discussing about the Darjeeling Conference is also there. Although it has been admitted, no time has been allotted to it.

**Mr. Speaker:** Very well. The hon. Member was in the Business Advisory Committee yesterday.

**Shrimati Renu Chakravartty:** No, I was not.

**Mr. Speaker:** Hon. Members may attend the Business Advisory Committee and get this matter settled there. So far, there is no modification of any time that has been allotted here in this report. Two items have not been taken into consideration there. Certainly, at the next Business Advisory Committee meeting, it will be decided.

**Shri Harish Chandra Mathur (Pali):** My submission is that this motion should not be accepted. The reason is this. We had given notice of certain motions to discuss certain matters of public importance, and you, Sir, were good enough to admit those motions, and the Business Advisory Committee was good enough to allot time for those motions. Now, if we accept this motion, indirectly, those motions which have been already admitted by you will be elbowed out, because there will be no time left.